

\226ITEM NO.49 REGISTRAR COURT. 2 SECTION IIIA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 294/2016

GHAZIABAD DEVELOPMENT AUTHORITY

Appellant(s)

VERSUS

COMMISSIONER OF INCOME TAX, GHAZIABAD AND ORS.

Respondent(s)

(with appln. (s) for directions)

WITH

C.A. No. 295/2016

(With (With appln.(s) for directions and appln.(s) for directions)

Date : 02/01/2017 This appeal was called on for hearing today.

For Appellant(s) Ms.Punya Garg,Adv.

Mr. Sunil Kumar Jain,Adv.

For Respondent(s) Mr.A.K.Kaul,Adv.

Mrs. Anil Katiyar,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Service of notice is complete on the respondent No.4, but no one has entered appearance on his behalf.

Ld.counsel for the appellant and the respondent Nos.1-3 have not filed the statement of case. However, statement of case is not mandatory as per amended Supreme Court Rules,2013. Viewed thus, the matters shall be processed for listing before the Hon'ble Court as per rules.

(M V RAMESH)

Registrar

SB